



2026:AHC:171793

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27527 of 2026

Yakoob

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Brijesh Kumar Pandey, Sandeep Kumar
Srivastava
Counsel for Opposite Party(s) : G.A.

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Sandeep Kumar Srivastava, learned counsel for the applicant and Sri B.P. Maurya, learned A.G.A. for the State and perused the record. Supplementary affidavit filed today is taken on record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 181 of 2026, under Sections 65(1), 62 of BNS and Section 7/8 of POCSO Act and Section 3(2)(5A) of SC/ST Act, Police Station Didoli, District J.P. Nagar (Amroha), during the pendency of the trial.

3. At the very outset, learned AGA submits that notice has been served on the first informant.

4. It is contended by the learned counsel for the applicant that the applicant has been falsely implicated in the present case as he has lodged an FIR against the relative of the first informant regarding commission of rape on his daughter in which has been acquitted. It is further submitted that there is allegation of attempt to rape on the victim in the FIR and the statement of the victim could not be recorded under Sections 180 and 183 BNSS as she is mentally regarded and she is deaf and dumb. It is further submitted that the age of the victim has been found to be 15 years as per her radio-logical examination, however, there is no educational certificate regarding her age as she is illiterate. It is further submitted that the parents of the victim have refused to get her medico-legally examined. It is also

submitted that the applicant has been languishing in jail since 10.5.2026 and he is having one criminal history which has been explained in the supplementary affidavit filed today. It is lastly submitted that in case the applicant is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

6. Prior to the lodging of present FIR, the applicant is said to have lodged an FIR against the relative of the first informant for commission of rape on his daughter. As per the FIR, the applicant is said to have attempted to commit rape on the victim girl who is mentally retarded and deaf and dumb and her statement under Sections 180 and 183 BNSS could not be recorded and her parents have refused to get her medico-legally examined. The age of the victim has been found to be 15 years as per her radio-logical examination, however, there is no educational certificate regarding her age as she is illiterate. The applicant has been languishing in jail since 10.5.2026 and he is having one criminal history which has been explained in the supplementary affidavit filed today.

7. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

8. Accordingly, the present application is **ALLOWED**.

9. Let the applicant- **Yakoob** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the

following conditions:-

- (i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- (iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- (iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. Office is directed to send a copy of this order to the applicant through **concerned Jail Superintendent** via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 14, 2026
Abhishek